

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 679/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for one asset under “Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B ” in the Southern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 19 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station and Tuticorin Pooling Station and 80 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) under “Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B ” in the Southern Region.



- b. The transmission asset was put to commercial operation on 13.11.2016. The tariff for the 2014-19 tariff period was approved by the Commission vide order dated 16.8.2020 in Petition No. 105/TT/2019 wherein the Commission directed the Petitioner to submit details regarding foreign loan IDC. The same has been submitted in the instant petition.
- c. The details of actual capital cost incurred till 31.3.2019, calculation of initial spares and details of discharge of initial spares have also been submitted in the instant petition. No Additional Capital Expenditure (ACE) has been projected for the 2019-24 tariff period.
- d. The information sought in Technical Validation letter was filed *vide* affidavit dated 15.2.2021.
- e. The other two assets under the transmission project were put under commercial operation on 23.10.2016 and 1.11.2018 and are covered in Petition No. 318/TT/2020.

3. Learned counsel for TANGEDCO submitted that the Petitioner has not furnished details of CODs of private generators and the details of relinquishment charges recovered. The relinquishment charges recovered from the generators should be adjusted in the capital cost of the assets. He prayed for 2 weeks' time to file reply in the instant petition.

4. In response, the Petitioner has submitted that the matter was considered by the Commission in Petition No. 105/TT/2019 and the Commission directed the Petitioner to include the transmission charges in the PoC mechanism in line with the provisions of 2010 Sharing Regulations, subject to the outcome of Appeal No. 56 of 2018 pending before The APTEL.

5. After hearing the parties, the Commission directed the Respondents including TANGEDCO to file reply by 20.8.2021 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 31.8.2021 and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

